

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8565/2021

(Arising out of impugned final judgment and order dated 27-01-2021 in CRM-M No. 3514/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

SONIA

PETITIONER(S)

VERSUS

THE STATE OF HARYANA & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.144884/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.144886/2021-EXEMPTION FROM FILING O.T.)

Date : 18-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Shyam Manohar, Adv.
Ms. Isha Yadav, Adv.
Ms. Moneka Goel, Adv.
Mr. Adv Isha Yadav, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned Counsel for the petitioner seeking adjournment for removing the defects/correcting the errors in pagination of the SLP, list the matter after one week.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)